

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 131 OF 2018

Dated: 01st August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Aashish Barnad
Mr. Paramhans for R-2

ORDER

The learned counsel appearing for the Respondent Nos. 1 & 2 pray for another three weeks' time to comply with the order dated 25.05.2018.

Submission made by the learned counsel appearing for the Respondent Nos. 1 & 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos. 1 & 2 are permitted to file their respective reply in the instant Appeal in compliance of the order dated 25.05.2018, on or before 24.08.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 17.09.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **24.09.2018** as requested by the learned counsel appearing for both the sides.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member